

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/GT/2023

Subject : Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.

Petitioner : SPGL

Respondent : APEPDCL & Ors.

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Nipun Sharma, Advocate, SPGL
Shri Harshvardhan Singh, Advocate, SPGL
Ms. Aastha Bansal, Advocate, SPGL
Shri M. Srinivasulu, SPGL
Ms. Swapna Seshadri, Advocate, APTRANSCO

Record of Proceedings

At the outset, learned counsel for the Respondent, APTRANSCO, submitted that it may be permitted to file an affidavit clarifying certain additional facts pleaded by the Petitioner in its rejoinder. This was accepted by the Commission.

2. The Petitioner is directed to file the following additional information, after serving a copy to the Respondents, on or before **25.2.2026**:

- a. *Detailed component-wise calculations in an editable soft copy in Excel with formula linkage pertaining to capital cost as on the COD and Tariff up to 1.6.2014 as per the Power Purchase Agreement, along with the relevant supporting documents.*
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- b. *Calculation of the capital cost and tariff (from 2.6.2014 onwards) with all applicable tariff forms in accordance with the 2014 Tariff Regulations and 2019 Tariff Regulations, together with documentary evidence.*

3. The Respondents are permitted to file their replies on the above, on or before **17.3.2026**, after serving a copy to the Petitioner, who may file its response, if any, by **24.3.2026**.

4. The Petition will be listed for hearing on **9.4.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

